IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI

APPEAL NO: E/1538 to 1545, 1547 to 1552 & 1554 to 1556/2010

[Arising out of Order-in-Appeal No: PKS/63-79/BEL/2010 dated 01.06.2010 & PKS/80-89/BEL/2010 dated 01.06.2010 passed by the Commissioner of Central Excise (Appeals), Mumbai - III]

Commissioner of Central Excise, Belapur — ***Appellant***

versus

Sandoz Pvt. Ltd. — ***Respondent***

Appearance:

Shri Ajay Kumar, Additional Commissioner (AR) for Appellant

Shri Prasad Paraujape, Advocate for respondent

CORAM:

Hon'ble Shri C J Mathew, Member (Technical)
Hon'ble Shri Ajay Sharma, Member (Judicial)

Date of hearing: 03/08/2018
Date of decision: 03/08/2018

ORDER NO: A/87049-87065/2018

Per: C J Mathew

After hearing the Learned Authorised Representative and perusing the records, it is seen that the amount of duty involved in each of these appeals of Revenue is less than Rs.20 lakhs. These squarely fall under the exclusion prescribed in the litigation policy of

Central Board of Indirect Taxes & Customs *vide* F. No. 390/Misc./116/ 2017-JC dated 11th July 2018 wherein the prescribed threshold of monetary limit for filing appeals is prescribed as Rs.20 lakhs for central excise and service tax disputes.

2. Accordingly, the appeals of Revenue are dismissed in conformity with the litigation policy without going into the merits of the issue.

(Pronounced in Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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